BUREAU OF PARLIAMENTARY STUDIES AND TRAINING
LOK SABHA SECRETARIAT

LECTURE ON

'RIGHT TO INFORMATION AS AN INSTRUMENT FOR RURAL DEVELOPMENT'

BY

MS. ARUNA ROY MAZDOOR
KISAN SHAKTI SANGATHAN

DATE : 15TH DECEMBER, 2005

VENUE : BPST COMMITTEE ROOM 'MAIN'
PARLIAMENT LIBRARY BUILDING

(b/920/rk-rps)

MS.ARUNA ROY: Hon. Members, Shri Achary, Shri Nair, I am here with a few colleagues of mine and I deem it a privilege that I have been invited to speak to the people who actually rule the country. I also want to thank all of you, Members belonging to all political parties, for passing the Right to Information law as well as EGA, which has not yet become functional at the grass root level, for enabling the people of India to participate in Democracy in a more vital and vibrant manner. I really bring to you the thanks of all the campaigns of which I am a member.

I am a Tamilian married to a Bengali. I have been to Erode and Dhaka just before coming here. So, for me it is difficult to choose in which language I should speak because I really feel that I am a true Indian because I live in Rajasthan. I will have to speak a mixture of languages. If you will excuse me, I will mix English and Hindi.

Yesterday I was in Bangalore. We were invited by Shri L.C. Jain, who is our Ambassador to South Africa, to meet Archbishop Desmond Tutu in which there were other members from different walks of life of India, to talk about the Indian democracy and public participation in a broad sense. We all spoke what we had to say but I would like to tell what Dasmond Tutu said yesterday. He said to us that, 'yours is a vibrant democracy. Yours is a democracy that works and you should appreciate what is happening. Of course, if you are in the country then you might tend to see very often what is not right but as a person from South Africa, who owes to Mahatma Gandhi the ideals on which we have built our entire resistance but also continue to learn from India that we have a vibrant democracy'.

मैं यही कहना चाहती हूँ कि यदि हमें इस लोकतंत्र को जीवित रखना है और इसे अच्छा बनाना है तो आप और हम मिलकर ऐसा कर सकते हैं, क्योंकि आपको हम अपना वोट देकर यहां भेजते हैं, हमारी आवाज को उठाने के लिए यहां भेजते है और आप हमारे ऊपर निर्भर भी हैं और हमारी आवाज को आगे भी पहुंचाते हैं। इसलिए यदि हम मिलकर काम नहीं करेंगे तो इस देश का भला नहीं हो सकता है, यही मानकर हम आपके पास आए हैं। हम यह भी मानते हैं कि जो सरकारी नुमाइन्दे हैं, जो तीस-पैंतीस साल तक देश की

सेवा करते हैं, उनको दिशा देना भी आपका ही काम है, उनको बताना भी आपका ही काम है क्योंकि Constitution says we are the sovereign of the country, the people from all walks of life, it is our job to participate in democratic debate and decision making and give whatever we want to do. It is in this process that the Right to Information Campaign is terribly important because there are two sides of the coin.

एक तरफ तो आप देखें कि लोग बिल्कुल किसी चीज में रूचि नहीं लेना चाहते हैं। मैं 30 साल पहले राजस्थान गयी तो वहां मैंने कहा कि पंचायत का पैसा भी अपना पैसा हैं, उसके लिए कुछ न कुछ करना चाहिए। इस पर वहां लोग मुझे कहते थे कि "उसको जलने दो, क्या फर्क पड़ता है, वह तो सरकारी पैसा है।" इस पर मैं कहती थी कि सरकार का पैसा भी अपना पैसा है। अगर हम इसे अपना पैसा नहीं समझेंगे तो इस देश का भला नहीं हो सकता है। मगर मैं इसलिए खुश हूँ कि जब 11-12 साल पहले राजस्थान में यह आन्दोलन शुरू हुआ था,

When this campaign began in Rajasthan about 12 years ago, actually the sheet to this campaign, the voice of the campaign are the people who are not even very literate in this country. We are an intelligent nation. There is a lot of common sense. There is a famous Urugave Poet Galiano, who says that the common sense is the basis of the democracy. You do not need to be intellectual, highly literate or a Phd holder but you need to have common sense. There is abundance of common sense in the ordinary Indian citizen that has made this law possible.

I am going to show you a small film of 15 minutes, which we showed in 1996 to the parliamentary committee that had been set up to enact the first Freedom of Information that was passed in 2002. It will give you a glimpse of what our people can do. I am extremely proud to be a member of the huge community of people who made this Act possible. The slogan we have for this is: " हम जानेंगे, हम जिएंगे " That is what the film means and I would like to show you the film. After that I will come back and speak. I would be very happy if you keep in touch with me. There is a very limited time. Whatever we can do, we will do but this dialogue must continue and I am really grateful that I am here today.

(A small video film was then shown)

(d/0940/vp/rps)

MS. ARUNA ROY: Whatever you have seen is because of the result of the campaigns. It is poor people who campaign for this law, because for them, it meant ration shops; it meant their rations; it meant Indira Awaz Yojana; it is an important thing for them. This is one thing about which I talk everywhere. We are all Indians; I am as much an Indian as all of you are. You must first accept the reality of our country. There is no need for me to tell you all this, but maybe, if I go abroad, I may have to think twice before talking about India. हमारा सबका देश है और सभी को मालूम है कि क्या होता है? इसलिए इसके आधार पर सुधार की बहुत जरूरत है। इसलिए इस फिल्म में जो कुछ दिखाया गया है, वह आपसे छिपा नहीं है। इस फिल्म के माध्यम से कोई नयी बात आपने नहीं देखी है और मैंने कोई नयी बात नहीं सुनी है। मगर इस वास्तविकता के ऊपर लोगों ने काम किया, वह एक नयी बात है। लोगों ने यह तय किया कि यह उनकी सम्पत्ति है, यह नयी बात है। वे लोग इसके लिए इतना लड़े,, कानून बनने के लिए लोकसभा तक लोगों ने रूचि ली, यह नयी बात है। जब हम व्यावर में धरने पर बैठे तो पूरे शहर ने हमें मदद दी, वह नयी बात है। पत्रकार लोग जुड़े, वह नयी बात है। हमारे एक साथी आज आपके बीच में सरकारी काम से जुड़े हुए हैं, उन्होंने हमें इतनी सलाह दी कि ऑडिट प्रोशेसेज क्या होती हैं, ऑडिट कैसे करनी चाहिए। सरकारी नुमाइन्दे, जो इमानदार हैं, हमारी बहुत मदद की है। राजनेताओं ने हमें मदद दी। इस देश के सभी लोगों ने मिलकर यह कानून बनाया है। But the initiative came from poor people, whose lives hinge on this right. Today, I would not talk for much time. This Act has 4-5 basic demands. Initially Mr. Santosh Mathew, the IAS officer spoke and demanded four things. One is that there should be transparency of Government records, so that we can see what is happening with the money. People from the Audit and Accounts Service will also agree with me that 'Devils lie in the details'. Every bureaucrat knows that it is the fine print that is important; if you sign an agreement on WTO, it is the fine print; if you sign a legal document, it is the fine print or the smaller details that are important. If you do not understand the details, we can never stop corruption. If you go to the Collector, he may say that Rs.2 crore has been spent on some project, but we do

not know whether it has come to the village. I need to know what has come to my village and how much money has come to labour, how much has come for materials, etc. In these public hearings that we did, after we got the Rajasthan Law – not the national law – the Sarpanches who were held responsible, accepted their guilt and gave the money back. People did not want criminal cases against them; people did not want them to be in jail. People told them not to do it again. It was the Government officers who wanted to start criminal proceedings against these Sarpanches. We told Sarpanches to deposit the money and do the work; and we asked them not to do it again and to be transparent. So, it is a quixotic situation. We have to see how it goes. We have to evolve a statutory mechanism because this Sangatan is not present everywhere. The Government has to function through its own bodies. So, we lobbied with the Government of Rajasthan for this.

हम केरल गए वहां से हम कुछ सीखकर आए, हम कर्नाटक गए वहां से हम कुछ सीखकर आए। राजस्थान सरकार से हमने कहा कि आप स्टेट्युटरी वार्ड सभा बनाइए ताकि पंचायतें ही सोशल ऑडिट करें। वार्ड सभा बैठकर देखे कि कितना पैसा खर्च हुआ है, क्या बिल्स और वाउचर्स हैं क्योंकि वे उस क्षेत्र में रहने वाले प्रत्येक व्यक्ति को जानते हैं। अगर लिस्ट में मेरा नाम है तो बीडीओ क्या जानेगा कि मैं कौन हूँ, लेकिन मेरा पड़ोसी बता सकता है कि मैंने काम किया है या नहीं। My neighbour knows me very well. We started the process of social audit about which my colleague will speak. But before that, for the Tamilians, our slogan was this: *namba panam; namba kanakku.* It is people's money and people's account. So, the need for a social audit is felt; in post-financial audits we discovered huge frauds. Finance Department also takes money. In Rajasthan, they say that it is the difference between giving them peanuts to the ordinary persons and giving cashew nuts to the audit party and giving tea to ordinary people and milk to audit party. That is the difference.

Now, I will leave it to Mr. Nikhil who will start saying about the process of social audit; after that, I will come and sum it up. These are the details in which we are absolutely made fools of. Even as ex-IAS officer, I do not understand how

they fool us; the muster roll, bills, vouchers are the things to see and I sat for 15 days to understand it. Normally it is the Tehsildar or the Patwari does it, and seldom an IAS officer looks into these documents.

श्री निखिल चक्रवर्ती : जब तक स्क्रीन हटे, मैं कहना चाहूंगा कि सोशल ऑडिट के बारे में पहले लोगों को अधिक जानकारी नहीं थी। राजस्थान में लोगों को सूचना के अधिकार की जानकारी नहीं थी। They do not really know the term 'right to information'. Ordinary people in Rajasthan now say that they want to see muster rolls. Right to information means, right to see the muster rolls. That is what we do basically in the social audit – we try and look into them. Hon. Members will also agree with that. In Rajasthan, over the last ten years, because of people's vigilance on drought relief work, corruption is dramatically reduced. That is no mean achievement and that is the significance of social audit. Without participation in the *gram sabha* or the *ward sabha*, we cannot have democracy; that is the idea of grassroots democracy. It is dependent on participatory audit. Why should people not audit? They are the best possible auditors. We are not saying that you do not do financial audit; the auditing quality may not be there in persons doing financial audit; performance cannot be there and choices cannot be there. We see whether building is there in the right place or not, and such other things. A financial audit will not do all this. It will only compile figures together. लेकिन सोशल ऑडिट कहती है कि पैसा तो खर्च हो गया लेकिन स्थिति में क्या सुधार हुआ? काम पूरा हुआ कि नहीं हुआ? सोशल ऑडिट यह देखती है कि यह निर्णय कैसे हुआ? That can never be done in the existing system in financial audit.

(e1/950/rk-cp)

What really the social audit is? It is the citizens' vigilance plus governance. It is transparency plus accountability and it is democratic practice plus democratic institution. Democratic practice is to look at it but the Ward Sabha and the Gram Sabha is the institution. You need a institution where you can put it in practice. Just as, for all of us, we have taken the example of Parliament. Parliament is where we manage to make sure that the ideas of the people of the

nation come and put in front of the country. At the Gram Sabha level you need that institution and the democratic practice of being able to bring in transparency and then demand answers. Records are placed before the people. Then have those officials present to demand our answers and have accountability at a local level.

The Financial audit asks was the money spent correctly. जोड़ बाकी कर लेते हैं। The bills add up and the muster rolls add up. But the social audit says, did the spending make a difference. पैसा तो खर्च हो गया, लेकिन उसका कुछ फायदा हुआ या नहीं हुआ? Social audit assesses the performance and takes a decision. यह निर्णय कैसे हुआ? Did the people really participate in that decision? Did some Collector on his own do it? Did someone else do it? How do that decision get take place? And it complements financial audit. What you should ideally have in social audit is that the financial audit is placed before the social audit so that the people know that फाइनेन्सियल आडिट में यह पता चला but actually in addition to that these are the following factors that need to be looked at.

There are some very important processes and if those are not carried out you really cannot have the social audit. You need to have full access to all information with enough time for verification. आपने फिल्म में अभी जन-सुनवाई देखी। In that process we took 15 days before the Jan Sunvaee to share the documents with the people. Then only the people could come forward and say this happened or did not happen and whether they were there or not. So, you need that kind of time. You need an obligation on the officials to be present. जूनियर इंजीनियर को भी कहने के लिए मौका मिलना चाहिए कि यह नहीं बनाओ और यह बनाओ । Or if it is not there to say that I do not have answers and the outcome must have legally sanctioned implications. अगर पूरा आडिट होता है, तो अंत तक इम्प्लीमेंटेशन होना चाहिए। सोशल आडिट पैरा भी बनना चाहिए। It should also have the same legal implication. यदि ग्राम सभा कहती है कि यह बिल्डिंग बनी ही नहीं that must have a legal implication not just a resolution. You must create an enabling atmosphere क्योंकि गरीब लोगों को बोलने के लिए, दलितों को बोलने के लिए, महिलाओं

को आज भी बोलने के लिए गांवों में आज बहुत कठिनाई होती है So, to be able to create that atmosphere where everyone can speak, it is the duty of all of us.

So, the forum is very important. Who will call the meeting? How often will the Gram Sabha the Ward Sabha meeting be; who will preside मतलब यदि वही सरपंच, वही आफिसियल will preside who has carried out the work then we know it will not be able to be done in a fair manner. So, we have to think about that. What will be quorum of such a meeting; how will we ensure participation from everyone; how will the information be presented? This is very important. When we share our information, 500 मस्टरोलों को दिखाना बहुत मुश्किल काम है। So, you have to prepare a summary sheet so that you that Nikhil worked on such and such work for 15 days and got so much money. Otherwise, leafing through each muster roll is very difficult. Same is the case for bills and vouchers. How do you take a decision? By majority, by consensus or if there is a dissent, एक भी व्यक्ति यदि कहे कि यहां चोरी है, तो उसकी बात को सुनना चाहिए, क्योंकि शायद एक ही व्यक्ति बोलेगा। Recording all the minutes क्योंकि हमें पता है कि ग्रामसभा मीटिंग में ग्राम सेवक को अच्छा नहीं लगता तो वह खता ही नहीं है। So, to make sure that it is well recorded. There must be follow up and feed back. बहुत जगहों पर लोग कहते हैं कि लोग ग्राम सभा में आते ही नहीं हैं। What is the point of your social audit when people do not come to the Gram Sabha? We have seen after the social audit a provision was made in the law. First Ward Sabha a lot of people came. Second Ward Sabha, no action was taken on their resolution. People are going and are testifying against a neighbour, against a powerful person in the village and are saying यह काम नहीं हुआ, इसके ऊपर कोई एक्शन नहीं हुआ, तो अगली बार कौन आएगा? Why will anyone come? So, it is very essential that we ensure that follow up takes place and feed back takes place to the Ward Sabha and Gram Sabha. These are all learnings from Parliamentary procedure. Parliament also demands its action back, follow up, action taken report. The same things we need at the Gram Sabha and Ward Sabha level.

What are the challenges that we have? As all of us know, we have in the villages caste stratification, gender stratification, राजस्थान में महिलाएं घूंघट करती हैं, वे कैसे बोलेंगी? We have to look at those particular circumstances. अरूणा जी ने कहा, लोग कहते हैं कि "बलने दो", तो उससे कुछ नहीं होगा। To be able to break out of the difference, we have to talk about that. If you speak out something will happen. Safeguards; to make sure that the poorest of poor can speak. And go beyond Panchayats. In Panchayat, वहीं इरीगेशन विभाग है, वहीं वन विभाग है, वहीं वह काम होता है। So, we should be able to look at all the departments, not just panchayats, not just hospitals, look at the PDS within the panchayats. Beyond just that, even how पंचायत स्तर पर महिलाओं के खिलाफ एट्रोसिटीज हो रही हैं, पुलिस विभाग कैसे काम कर रहा है? It is not just in one panchayat but the whole area. How the district administration is working? We have to weave that into social audit also.

To audit the quality of work, quality of service, क्या एएनएम ठीक से काम कर रहे हैं या डाक्टर और टीचर ठीक से काम कर रहे हैं? And complements participatory planning in development. If we want peoples' participation in planning then we must allow these kinds of forums to develop much stronger and that is how rural development works. We get the right selections, we get the right kinds of work and we will make sure at the lowest level people can monitor works.

Social audit is dependent on peoples' participation. अगर वे नहीं आएंगे, तो यह हो ही नहीं सक़ता। Eng For that, their participation is dependant on tangible results. So, it is a complementary process. If one fails the other will also fail. If they see results coming out they will all come. What is at stake? मुख्य बात यह है कि हम लोकतंत्र को जीवित करना चाहते हैं, तो हमें ग्रामीण स्तर पर ग्रामसभा को कोई दम देना ही होगा। अगर ग्राम सभा की क्रेडिबिलिटी खत्म हो जाएगी, तो हमारी पंचायत राज व्यवस्था को अंत में बहुत दिक्कत आएगी। आप लोग कहते हैं कि पंचायती राज is the decentralisation of corruption.

पंचायती राज स्थापित करके आपने भ्रष्टाचार का बिल्कुल विकेंद्रीकरण कर दिया, लेकिन हम लोगों को अनुभव है और हमारा मानना है कि Panchayati Raj has a potential for being

democratisation of anti-corruption. पब्लिक आडिट देकर भ्रष्टाचार से लड़ने का आप जरिया दे सकते हैं, जिससे गांवों में लोग ध्यान रखेंगे, विजिलेंस करेंगे और भ्रष्टाचार के खिलाफ लड़ेंगे। यदि एक व्यक्ति रूरल डेवलपमेंट का सवाल पूछता है, तो वह हर चीज का सवाल पूछेगा। That is an option. We have the potential which we must explore. तभी हो पाएगा। You and I cannot look at every single work across the country, 40,000 crore cannot be kept track of. Right to Information and people's participation is the only way we can do it.

श्रीमती अरूणा राव : मैं आपको बताना चाहूंगी कि अरविंद परिवर्तन संगठन दिल्ली से संबंध रखते हैं। हम यहां पर ग्राम व्यवस्था के बारे में यहां पर बात करने के लिए आए हैं, लेकिन हम पांच मिनट फार राइट इन्फार्मेशन इन अर्बन एरियाज के ऊपर भी थोड़ा ध्यान देंगे। मैं यह भी बताना चाहूंगी कि ये इंकम टैक्स आफीसर ऑन डैपुटेशन है और छुट्टी लेकर यह काम कर रहे हैं। ये वर्ष 1992 बैच के इंकम टैक्स के अधिकारी हैं। ये एक सजग कार्यकर्ता की तरह यहां बात करेंगे, न कि एक इंकम टैक्स अधिकारी की तरह ये बोलेंगे।

श्री अरविंद : मैं ज्यादा समय नहीं लूंगा। मैं केवल तीन उदाहरण आप लोगों के सामने रखना चाहूंगा। दिल्ली में सूचना का अधिकार कानून, सन् 2001 में आया था और तब से हम लोग परिवर्तन के जरिए, पिछले तीन-चार सालों से इसका जगह-जगह इस्तेमाल कर रहे हैं। सरकार से तरह-तरह की सूचनाएं मांग रहे हैं। मेरे पास आपके साथ शेयर करने के लिए बहुत सारा एक्सपीरियंस है, लेकिन केवल तीन उदाहरण मैं आपको यहां पर देना चाहूंगा। यह सूचना का अधिकार आम आदमी के हाथ में कितना बड़ा हथियार दे देता है।

(f1/1000/rbn-rps)

नन्हू एक गरीब व्यक्ति है जो पूर्वी दिल्ली की एक बस्ती में रहता है और सड़कों पर काम करके अपने परिवार का गुजारा करता है। उसके परिवार की मासिक आय लगभग 1000-1500 रूपए है। उसके पास एक राशनकार्ड था, जो खो गया। पिछले साल जनवरी, 2004 में उसने डुप्लीकेट राशनकार्ड के लिए आवेदन दिया। कानून के अनुसार आवेदन देने के दस दिन के अन्दर राशनकार्ड बनकर आ जाना चाहिए। उस विभाग में एक अधिकारी महोदय की यह चाहत थी कि नन्हू उन्हें कुछ पैसे दे, लेकिन नन्हू के पास देने के लिए पैसे नहीं थे। पैसे न देने के कारण नन्हू को तीन महीनों तक चक्कर काटने पड़े और कहीं भी उसकी सुनवाई नहीं हुई। इसके बाद उसने दिल्ली सूचना का अधिकार कानून के तहत एप्लीकेशन दी और एप्लीकेशन देने के चौथे दिन फूड इन्सपेक्टर महोदय उसके घर आए और हाथ जोड़कर कहा कि आपका

कार्ड तैयार हो गया है, आप चलकर ले लीजिए। जब नन्हू अपना कार्ड लेने के लिए पहुंचा तो फूड एण्ड सप्लाई ऑफिसर ने नन्हू को बैठाकर चाय पिलाई और कहा कि आपका कार्ड बन गया है, अब आप अपना एप्लीकेशन वापस ले लीजिए। यह उदाहरण यह दिखाने के लिए पर्याप्त है कि जो व्यक्ति तीन महीने से चक्कर काट रहा था, कैसे अचानक वह उन अधिकारियों की नजरों में वीआईपी बन जाता है। ऐसा इसलिए हुआ क्योंकि नन्हू ने अपनी एप्लीकेशन में पूछा था कि मैंने फलां तारीख को एक डुप्लीकेट राशनकार्ड बनाने के लिए एप्लीकेशन दिया था, मुझे यह बताया जाए कि आज तक डेली क्या प्रोग्रेस हुई और उसकी रिपोर्ट भी दी जाए। यह बताया जाए कि कानून के मुताबिके 10 दिन के अन्दर राशनकार्ड बन जाना चाहिए, इसलिए उन अधिकारियों के नाम और पद बताया जाए जिन्होंने कार्यवाही नहीं की? अब उन अधिकारियों के खिलाफ क्या कार्यवाही की जाएगी और मेरा कार्ड कब तक बनकर आ जाएगा? कानून में यह भी प्रावधान है कि अगर 30 दिन के भीतर जानकारी नहीं दी गयी तो उस अधिकारी के वेतन से 50 रूपए प्रतिदिन के हिसाब से कटौती की जाएगी, इसलिए जवाब देना आवश्यक है। लेकिन इन सवालों के जवाब देना भी आसान नहीं था, क्योंकि वे यह नहीं बता सकते थे कि पिछले तीन महीनों में हमने एप्लीकेशन पर कोई कार्यवाही नहीं की क्योंकि it is an admission of guilt on paper which no one writes. When we ask the names and designations of the officers who are supposed to take action and the moment they write the names and their designations, it becomes fixing of responsibility, which the Government servants are scared of.

हमने देखा है कि जैसे ही इस तरह की एप्लीकेशन दी जाती है, तुरन्त ही वे अधिकारी काम कर देते हैं। जब दिल्ली में विद्युत बोर्ड सरकारी हाथों में था, लोगों को काफी रिश्वत देनी पड़ती थी। हमने लगभग 200-250 लोगों से इस तरह की एप्लीकेशन्स दिलवाईं ओर उनके काम दस-पन्द्रह दिन में पूरे हो गए। यह सूचना का अधिकार कानून कम से कम इस दिशा में एक जादू की छड़ी की तरह है। अगर आपका कोई जायज काम किसी भी सरकारी विभाग में कहीं फंसा हुआ है तो आप इसका इस्तेमाल करके देखिए। यह रिश्वत से ज्यादा जल्दी और प्रभावपूर्ण काम करता है।

दूसरा उदाहरण त्रिवेणी नाम की एक गरीब महिला का है जो पूर्वी दिल्ली के एक स्लम में रहती है और पिछले कई महीनों से राशन नहीं मिला था। उसने इस कानून के तहत एप्लीकेशन दी कि मेरे नाम से पिछले तीन महीनों में कितना-कितना राशन दिया गया है और उसकी रशीदों की फोटोकॉपी दी जाए। एक महीने के बाद जवाब आया कि पिछले तीन महीनों में आपके नाम से हर महीने 25-25 किलोग्राम गेहूं और 10-10 किलोग्राम चावल इश्यु किया गया है। उसके साथ रशीदों की जो फोटोकॉपीज आईं, उन पर अंगूठे के निशान थे, जबकि त्रिवेणी दस्तखत करती है। त्रिवेणी इन रशीदों के आधार पर कुछ करती, उससे पहले

ही दुकानदार उसके पास आया और कहा कि बहन जी मुझे माफ कर दीजिए, आगे से मैं आपको पूरा राशन दूंगा। यह घटना ढाई साल पुरानी है और तब से त्रिवेणी को हर महीने पूरा राशन मिल रहा है। इस घटना के बाद हम लोगों ने दिल्ली की कई बस्तियो में राशन के डिस्ट्रीब्युशन के रिकॉर्ड्स निकलवाकर लोगों को बांटना शुरू किए। इससे लोगों को पता लगा कि उनके नाम से हर महीने राशन आता है। इसकी वजह से राशन की जो दुकानें कभी खुलती नहीं थी, वे खुलने लगीं। दिल्ली सरकार ने अब राशन वितरण व्यवस्था में कई सुधार भी किए हैं। सूचना का अधिकार कानून आने के बाद अब दिल्ली में हर शनिवार को दो बजे से पांच बजे तक आप किसी भी फूड डिपार्टमेंट में चले जाइए, उस दिन वे उस एरिया की सभी दुकानों के रिकॉर्ड्स मंगवाकर रखते हैं, आपको उनके सम्बन्ध में पूरी जानकारी मिल जाएगी। अगर आपके राशनकार्ड और रिकाड्र्स में कोई गड़बड़ी नजर आती है तो उस दुकानदार से दुकान छीनी भी जा सकती है।

सुश्री अरूणा रॉय : मैं इस बात को जल्दी से आगे बढ़ाकर समाप्त करना चाहूंगी। इसमें यदि आप गोवा का उदाहरण देखें तो वहां सूचना का अधिकार कानून आने के बाद MLAs ने एसेम्बली में प्रश्न न पूछकर इस एक्ट का प्रयोग किया। एक्ट के तहत जल्दी और प्रामाणिक सूचना मिली। अभी हाल ही में हमारा राष्ट्रीय सूचना का अधिकार कानून लागू हो गया है। अभी चित्तौड़गढ़ में लोगों ने इसके लिए एप्लीकेशन दिया है। वहां एक गैस एजेंसी ने कहा कि रसोई गैस कनेक्शन की कमी है, और घरेलू कमीशन की जगह कॉमर्शियल कनेक्शन ही उपलब्ध है, लेना है तो लो वरना जाओ, हम नहीं दे सकते हैं। वहां लोगों ने अपनी एप्लीकेशन में यह जानकारी मांगी कि बताइए आपके पास कितने डोमेस्टिक कनेक्शन हैं और कितने कामर्शियल कनेक्शन हैं? अगले दिन रसोई गैस कनेक्शन्स मिलना शुरू हो गए। इसी तरह और भी बहुत से उदाहरण हैं, हम उन सभी के विषय में यहां चर्चा नहीं कर सकते हैं, लेकिन I would request all of you, as Members of Parliament please find out whether this Act is implemented in your districts under Section 4. Section 4 requires that every Department *suo motu* puts out its information. जब आप कलेक्ट्रेट में जाएं तो आपको सभी सूचनाएं सामने मिलनी चाहिए, यह सूचना बाहर निकली या नहीं निकली, अगर इसके लिए आप एक एप्लीकेशन कलेक्टर को दे देंगे, तो आप देश की जनता को बहुत मदद करेंगे क्योंकि वहां सूचनाएं सुओ-मोटो बाहर नहीं आ रही हैं। इसको निकालने से लोगों को आधी से ज्यादा सूचनाएं मांगने की जरूरत ही नहीं रहेगी। मेरे ख्याल से सरकारी तंत्र में सीक्रेसी का जो इतना जोर है, हमें उसे भी तोड़ना पड़ेगा और हम इसमें आपकी मदद चाहते हैं। हमारे देश में पूर्वजों ने पता नहीं क्यों सूचना का अधिकार संविधान में नहीं दिया? It should

have been in the Constitution as it has been in the Constitution of South Africa. Nevertheless, the Right to Information Act that we have got in India is one of the best in the world. I also belong to National Campaign for People's Right to Information. Starting with Rajasthan, we have been fighting for information all over the country. I am a member of the National Advisory Council. The National Common Minimum Programme had promised us a law. That is why we took up this whole business of democratic action and the implementation of the election promise. Now, we have a low due to political will and also because of the exercise of power. The point is that this good law must be implemented to see that the Official Secrets Act does not make the Right to Information Act redundant. Because the Official Secrets Act has not been set aside. बीपीएल लिस्ट मांगने से, राशन कार्ड का नम्बर मांगने पर यह न कहा जाए कि ऑफीशियल सीक्रेट्स एक्ट के तहत यह जानकारी नहीं दी जा सकती है। इस काम में हमें आपकी मदद की बहुत आवश्यकता होगी, उसके बगैर हम आगे नहीं बढ़ सकते हैं। आप संसद में और अपने जिलों में भी, जहां से आप आते हैं, वहां के लोगों से भी मिलेंगे। इस सम्बन्ध में कुछ डाक्युमेंट्स हम सचिवालय के पास छोड़कर जा रहे हैं। If you want you can access those documents from them. We would be very happy to answer your questions. Thank you very much for having us here. We would like to meet you again because you and we will have a continuing relationship for the next three or four years. I hope it would continue for more years as well. You are in one way very important voice for all of us. Thank you.

(Adjourned)